ASSAM ACT XIV OF 1954

THE ASSAM STATE LEGISLATURE MEMBERS (REMOVAL OF DISQUALIFICATIONS) (AMENDMENT) ACT, 1954

(Passed by the Assembly)

(Received the assent of the Governor on the 30th April 1954)

[Published in the Assam Gazette, dated the 5th May 1954]

further to amend the Assam State Legislature Members (Removal of Disqualifications) Act, 1950

Preamble.—Whereas it is expedient further to amend the Assam State Legislature Members (Removal of Disqualifications) Act, 1950 (Assam Act XIII of 1950) hereinafter called the "principal Act," in the manner hereinafter appearing; It is hereby enacted as follows:-

1. Short title, extent and commencement.—(1) This Act may be called the Assam State Legislature Members (Removal of Disqualifications) (Amendment) Act, 1954.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

2. Insertion of new item in the Schedule to the principal Act.—In the Schedule to the principal Act, after item 9, the following item shall be inserted,

"10. Any office held in the Territorial Army or National Cadet Corps".

ASSAM ACT XV OF 1954

THE ASSAM MONEY LENDERS' (SECOND AMENDMENT) ACT, 1954

(Passed by the Assembly)

(Received the assent of the Governor of Assam on the 2nd May 1954)

[Published in the Assam Gazette, dated 12th May 1954]

An

further to amend the Assam Money Lenders' Act, 1934.

Preamble.—Whereas it is expedient further to amend the Assam Money Lenders' Act, 1934 (Assam Act IV of 1934) hereinafter called the principal Act in the manner hereinafter appearing;

It is hereby enacted as follows:—

1. Short title, extent and commencement.—(1) This Act may be called the Assam Money Lenders' (Second Amendment) Act, 1954.
(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

2. Amendment of section 2 of the Assam Act IV of 1934.—In item (i) of clause (b) of sub-section (3) of Section 2 of the principal Act, the words, "or a Co-operative Society" shall be omitted.